

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2365  
ANSWERED ON:23.08.2013  
INFRASTRUCTURAL FACILITIES IN TRIBAL AREAS  
Hussain Shri Syed Shahnawaz;Naqvi Shri Zafar Ali

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Government has formulated any scheme for providing infrastructural facilities like roads, electricity, water, education, health, etc. in the tribal areas;
- (b) if so, the details thereof; and
- (c) the special package of financial assistance provided to the States/UTs including Uttar Pradesh and Bihar thereunder during each of the last three years and the current year, State/UT-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a) & (b): The Government is committed to providing infrastructural facilities in all areas including the tribal areas. Besides the efforts towards provision of infrastructural facilities of other Central Ministries/Departments and State Governments under the Tribal Sub-Plan, Ministry of Tribal Affairs supplements such efforts through the Special Area Programme viz. 'Grants under Article 275(1) of the Constitution of India', under which grants are released to 26 States having ST population for raising the level of Administration in Scheduled Areas and for the welfare of Scheduled Tribes by bridging the gap in critical infrastructure in sectors like roads, bridges, education, health, irrigation, drinking water etc. and also for setting up of Eklavya Model Residential Schools. In addition, two education-oriented schemes viz 'Establishment of Ashram School in Tribal Sub-Plan Areas' and 'Construction of Hostels for Scheduled Tribe Girls & Boys' seek to create infrastructure for the promotion of education in tribal areas. Support for infrastructure development is also provided under the Central Sector Scheme viz. 'Development of Particularly Vulnerable Tribal Groups (PTGs)'.
- (c): Ministry of Tribal Affairs does not provide any special package of financial assistance under its programmes/schemes. However, allocation of funds under two Special Area Programmes including 'Grants under Article 275(1) of the Constitution of India', amongst different States including Uttar Pradesh and Bihar is made in proportion to the ST population in respective States.